

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1756**

**TO BE ANSWERED ON THE 06TH MARCH, 2018/ PHALGUNA 15, 1939 (SAKA)
ATTACK ON MINORITIES**

1756. SHRI MALLIKARJUN KHARGE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attack on minorities, in the name of religion, especially on Christian minority community have been reported in various parts of the country and if so, the details thereof;

(b) whether such frequent attacks on the minority community are violation of the fundamental right to freedom of religion; and

(c) if so, the steps taken by the Government to apprehend the culprits involved in such attacks?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b) The available information does not indicate any instance which can be categorically called pre-meditated attack or stated to have been carried out purposely against any member of the minority community.

The Constitution of India guarantees Fundamental Rights including Right to Freedom of Religion under Articles 25 to 28. There are adequate provisions in the Indian Penal Code (IPC) to deal with the offences involving violation of right to freedom of religion. These offences are dealt with under the extant provisions of laws in force.

(c) “Public Order” and “Police” are State subjects as per the Seventh Schedule of the Constitution of India. The responsibilities of maintaining law and order, registration, investigation and prosecution of crimes including those against minorities rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.